

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar Judicial, Srinagar)

CIRCULAR

No:- 63- /RJS

Dated:- 24/2/26

It has been observed by the Hon'ble Court that petitions and other pleadings are being filed with abbreviated references to various Acts, Codes, and Rules in the cause title/memo of appeal of such filings. The Hon'ble Court, vide Order dated 13-02-2026, passed in CRM(M) No.49/2026, has taken serious note of this practice and has held that there is no liberty reserved for lawyers or litigants to mention the law in an abbreviated form, particularly when the concerned Act itself bears its full name and statutory reference. It has been further observed that the use of abbreviations creates ambiguity and difficulty in properly understanding, scrutinizing, and categorizing the petitions/memos of appeal/revisions for the Registry.

Accordingly, the Hon'ble Court has directed that petitions, memo of appeal, revisions, applications, or any accompanying documents which do not bear the full and complete mention of the relevant Act/Code/Rules in the cause title shall not be entertained.

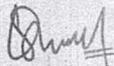
In view of the observations made by the Hon'ble Court, the following directions are hereby issued for strict compliance:

1. Henceforth, the Institution/Examination Counter shall not accept or register any petition, pleading, memorandum of appeal, revision, or application wherein the name of any Act, Code, Rule, Regulation, or Statute is mentioned in the cause title in an abbreviated form.
2. The full statutory name of the concerned Act/Code/Rules must be written clearly in the cause title of petition/memo of appeal.
3. Filings containing abbreviations without full expansion shall be returned under proper objection for rectification.
4. No exception shall be made in this regard, and compliance shall be ensured scrupulously and in letter and spirit.

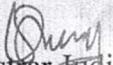
All concerned officials at the Institution/Examination Counter shall ensure that scrutiny is carried out at the threshold itself so that defective filings are not processed and any lapse in adhering to these directions shall be viewed seriously and may invite appropriate administrative action.

NO 3650-60

Copy to: 24/2/26


Registrar Judicial

1. Incharge Institution Counter, High Court of J&K and Ladakh, Srinagar.
2. Incharge NIC with the direction for uploading circular on the official Website.
(For information and Compliance)
3. Notice Board.


Registrar Judicial